

ORDER

Ld. Resolution Professional (RP) as well as Ld. Counsel for the corporate debtor and Committee of Creditors are present.

Ld. RP has filed the progress report, which may be taken on record. Committee of Creditors has recommended for liquidation of the Company

Heard the arguments of the parties. Reserved for order.



(Jinan K.R.)
Member (J)



(Vijai Pratap Singh)
Member (J)